GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE RAJYA SABHA

UNSTARRED QUESTION NO. 1480. TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025.

WELFARE SCHEMES FOR LEATHER SECTOR WORKERS

1480. SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) whether dedicated welfare schemes, as suggested in the 193rd report of the Standing Committee on Commerce, have been devised and implemented by the Ministry;
- (b) if so, the details, including number of beneficiaries in the last three years; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI JITIN PRASADA)

- (a) to (c): The Employees' State Insurance Act, 1948 of M/o Labour & Employment (MoLE) is a social security legislation that provides for medical care and cash benefit in the contingencies of sickness, maternity, disablement and death due to employment injury to workers. Under the Act, the employees of covered factories/ establishments drawing wages up to 21000/- per month (₹ 25,000/- for persons with disability) are covered under the ESI Act and are eligible to avail benefits being provided the scheme. Following social security benefits are provided to its employees/ Insured persons.
 - i. Medical benefit
 - ii. Sickness benefit
 - iii. Maternity benefit
 - iv. Disablement benefit
 - v. Dependent's benefit
 - vi. Funeral Expenses

Apart from the above, ESIC also provides some other need-based benefits such as unemployment Allowance under "Atal Beemit Vyakti Kalyan Yojana" and "Rajiv Gandhi Shramik Kalyan Yojana" to eligible Insured Persons. The employees/Insured Persons working in establishments in the leather industry covered under the ESI Act are entitled for these benefits.